

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

Civil Misc. Contempt Application No.162 of 2005.

In

Original Application No.1090 of 2002.

Allahabad, this the 9th day of March, 2006.

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. A.K. Singh, A.M.

Ram Lal Arora S/o Late Indramal Arora,
R/o House No.225 Bengal Coloney,
Hariandra Nagar, Lal Banglaw,
Kanpur.

....Applicant.

(By Advocate : Shri Sanjay Kumar)

Versus

Sri Ashok Kumar Vishwas,
The Gernereral Manager,
Ordinance Parachule Factory,
Kanpur.

....Respondents.

(By Advocate : Shri A. Mohiley)

O R D E R

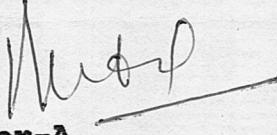
By Hon'ble Mr. A.K. Bhatnagar, J.M. :-

Learned counsel for the respondents submitted that the order dated 26.2.2004 passed in OA No.1090/02 has been duly complied with. This fact is clearly stated in para-13 of the counter affidavit filed on 27.1.2006.

2. We have gone through paragraph-13 which clearly shows that the pension and other retrial benefits (i.e. gratuity & commutation of pension) have been granted by CDA (P), Allahabad vide letter dated 27.5.2004 and the same was forwarded to the State Bank of India, the Mall, Kanpur under intimation to the applicant (Annexure-CA-5).

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3. After hearing the counsel for the respondents and perusal of the counter affidavit and Annexure-CA-5, we are of the view that order passed by this Tribunal has been complied with. Therefore, this contempt petition is dismissed and the notice issued to the respondent is hereby discharged.


Member-A
Member-J

RKM/